

श्री अरुण जेटली: आपके पास कहने लायक कोई तथ्य नहीं है। ...*(व्यवधान)*...

श्री मुख्तार अब्बास नकवी: कोई इस्तीफा नहीं देगा। आपको चर्चा करनी है, तो करिए। ...*(व्यवधान)*... आपके असत्य आरोपों के आधार पर कोई इस्तीफा नहीं देगा। ...*(व्यवधान)*... आपको लगता है, हर दिन एक नई कहानी ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: The House is adjourned for fifteen minutes.

The House then adjourned at seventeen minutes past eleven of the clock.

The House re-assembled at thirty-two minutes past eleven of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

MR. DEPUTY CHAIRMAN: Now, Zero Hour submissions.

SHRI DEREK O'BRIEN: Sir, the Parliamentary Affairs Minister is here. I had brought up this issue of Juvenile Justice Bill in the morning. Please ask the Government to bring it in the Supplementary List of Business. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Just a minute. Papers laid on the Table, Shri Birender Singh.

PAPERS LAID ON THE TABLE — *Contd*

Report and Accounts (2014-15) of NRRDA, New Delhi and IRMA, Gujarat and related papers

THE MINISTER OF RURAL DEVELOPMENT, THE MINISTER OF PANCHAYATI RAJ AND THE MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the National Rural Roads Development Agency (NRRDA), New Delhi, for the year 2014-15, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.

[Placed in Library. *See* No. L.T. 3628/16/15]

- (ii) (a) Annual Report and Accounts of the Institute of Rural Management Anand (IRMA), Gujarat, for the year 2014-15, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. *See* No. L.T. 3975/16/15]

REFERENCE BY MEMBERS**Re. Demand for listing of Juvenile Justice Bill**

THE MINISTER OF URBAN DEVELOPMENT; THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, we should take up the Juvenile Justice Bill also because there is a widespread agitation going on in the country. I have asked my office to bring it in the Supplementary List. Secondly, when the Leader of the House has stood up and said that we are ready to discuss it, then, they should not resort to all this. It is totally unfair and unbecoming of a Party which has ruined the country for long years. Please advise them to sit and discuss it. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: So, according to what the hon. Parliamentary Affairs Minister has said with regard to the Juvenile Justice Bill, the Government is ready to list it and bring the Bill, which we will, then, discuss. It is an urgent matter and there is a lot of public pressure too. The feeling of the House is that it has to be done. When are you listing it, Mr. Minister?

SHRI M. VENKAIAH NAIDU: We are bringing the SC/ST Bill and the Juvenile Justice Bill today in the afternoon.

MR. DEPUTY CHAIRMAN: Thank you very much. *...(Interruptions)...*

SHRI SITARAM YECHURY (West Bengal): I have a point to make, Sir. We heard the hon. Minister for Parliamentary Affairs. We understand that a lot of emotion is involved in the question of the Juvenile Justice Bill. It is not listed for today.

MR. DEPUTY CHAIRMAN: No. It was raised in the morning.

SHRI SITARAM YECHURY: No, no, Sir, I am on a point. Sir, this is the charade that is being played. If you think it is very important - which I too think it is -- then, you should have listed it. Why is it. *...(Interruptions)...* Stop playing this. *...(Interruptions)...*

SHRI M. VENKAIAH NAIDU: Sitaramji, don't score points. *...(Interruptions)...* Can you please hear me for a minute? *...(Interruptions)...*

SHRI SITARAM YECHURY: If you are really interested, then, why is it not here?

MR. DEPUTY CHAIRMAN: Yechuryji, they can bring the Supplementary List... *...(Interruptions)...*

SHRI SITARAM YECHURY: It is very interesting. First, you don't list it and, then, you turn around and charge us. It is very wrong. If that was the urgency, which they felt, then, why was the Bill not listed? *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Now, the Government is saying that it will bring the Supplementary List. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU : Deputy Chairman, Sir, please one minute. Sir, the Juvenile Justice (Care and Protection of Children) Bill, 2015, was listed on 8th December, 10th December and 11th December, 2015 in this House. ...(Interruptions)... The House was not functioning. ...(Interruptions)... Let us not score points. ...(Interruptions)... Let us not score points here. ...(Interruptions)...

SHRI SITARAM YECHURY : Sir, why is it not here? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay, now that the Government has said that the Government will bring a Supplementary Agenda, Supplementary List of Business. Then, why don't you agree now? ...(Interruptions)... We will proceed like that.. ...(Interruptions)...

SHRI SITARAM YECHURY : Sir, I am asking you, as the Chair, that there is an implication here, a reference saying that it is being stopped from being considered. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : No, no. ...(Interruptions)...

SHRI SITARAM YECHURY : That is wrong. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, no, it is not. ...(Interruptions)...

SHRI SITARAM YECHURY : That is wrong because the Government has not itself listed it. ...(Interruptions)... The Government has itself not listed it and therefore, the onus is on them.

MR. DEPUTY CHAIRMAN: See, I got the feeling of the House, today the entire House wanted it to be passed. ...(Interruptions)...

SHRI SITARAM YECHURY : You must correct that impression. As the Chair. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : The entire House, both sides, from this side and from that, all sides said in the morning that this Bill has to be passed as early as possible. ...(Interruptions)... That is the feeling. ...(Interruptions)...

SHRI MUKHTAR ABBAS NAQVI: We are ready today. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : The Government will bring a Supplementary Agenda. ...(Interruptions)... Okay. ...(Interruptions)...

श्री मुख्तार अब्बास नकवी: अभी हम सप्लीमेंटरी एजेंडा ला रहे हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: If not so far done, let us do it now. *...(Interruptions)...*
The Government will make Supplementary. *...(Interruptions)...*

SHRI MUKHTAR ABBAS NAQVI: Sir, on Juvenile Justice Bill, we are ready today. *...(Interruptions)...* We will list it today. *...(Interruptions)...*

SHRI SITARAM YECHURY: Sir, my point is that you remove that impression that we are expecting it. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I fully agree with you that such an impression should not be there and the entire House want it to be passed and nobody should be blamed on that. *...(Interruptions)...* If it was listed already, it would have taken up now itself. *...(Interruptions)...* Now, since it is not listed, the Government has said that the Government will bring it today itself. *...(Interruptions)...* We will take it up, consider and pass it. *...(Interruptions)...* That is the feeling of the House. *...(Interruptions)...*

SHRI ANAND SHARMA (Rajasthan): Sir, are we taking up SC/ST Bill today? *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Okay, now, the LOP. *(Interruptions)...*

SHRI GHULAM NABI AZAD : Sir, this is an after-thought on the part of the Government. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Now, it is over. *...(Interruptions)...*

SHRI GHULAM NABI AZAD : I have said in the morning also that let them list it for tomorrow. *...(Interruptions)...* If the Government was so keen, they should have listed it today. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : In any case. *...(Interruptions)...*

SHRI GHULAM NABI AZAD: They did not do this and there is an outcry outside and they would like to give the impression today that it is the Opposition which is not allowing. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : No. *...(Interruptions)...*

SHRI GHULAM NABI AZAD : We do not want to be blamed for that. *...(Interruptions)...* Today, the SC/ST Bill is listed which we will pass in the afternoon and let them list it for tomorrow. *...(Interruptions)...* Just to throw the blame on the Opposition parties. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Now, please. Mr. LOP, now let us *...(Interruptions)...*
Now, please. *...(Interruptions)...* Let us not resort to blame game on this important

issue where all of you are agreeing ...(Interruptions)... No blame game now. (Interruptions)... Let us stop that issue. ...(Interruptions)...

SHRI BHUPINDER SINGH (Odisha): Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN : The whole House has agreed to pass it. ...(Interruptions)... The Government will bring the business and we will pass it. ...(Interruptions)... No more blame game on that. ...(Interruptions)... No more blame game. ...(Interruptions)... You raised it and we have decided to pass it. (Interruptions)... Sit down. ...(Interruptions)... What do you want? ...(Interruptions)...

SHRI DEREK O'BRIEN : Sir, everyone is giving the post-script. ...(Interruptions)... Let it be known that this is a notice. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : That is already on record. ...(Interruptions)... It is your notice. ...(Interruptions)... You said it. ...(Interruptions)...

SHRI DEREK O'BRIEN : Sir, it is my notice under Rule 267. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : It is on record. (Interruptions)... What do you want? ...(Interruptions)...

SHRI DEREK O'BRIEN : Sir, one minute, I do not want to blame here or there.

SHRI ANAND SHARMA : Sir, I have a right to be heard. ...(Interruptions)...

SHRI DEREK O'BRIEN : One minute, Anand ji. ...(Interruptions)... Sir, this notice under 267. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: This is your notice. ...(Interruptions)...

SHRI DEREK O'BRIEN : I want to thank you. ...(Interruptions)... I want to thank you for allowing me to have taken up the matter. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : It is your notice. ...(Interruptions)... It is on your notice that it was taken up and now the fact is that the entire House is one in passing it. ...(Interruptions)... Then let us go for that instead of passing the buck here and there. ...(Interruptions)... No blame game anymore. ...(Interruptions)... Now, I have to close this. ...(Interruptions)... No, the LOP has already said. ...(Interruptions)...

SHRI GHULAM NABI AZAD : Sir, you see the business of tomorrow. ...(Interruptions)... It is listed for tomorrow. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : Now, Mr. LOP, you see. ...(Interruptions)...

SHRI ANAND SHARMA: Sir. (Interruptions)...

MR. DEPUTY CHAIRMAN: No, why do you want to say again and again? *(Interruptions)*... Your LOP is speaking. *(Interruptions)*... No, no, not everybody. When your LOP is speaking. *(Interruptions)*... No, no, I cannot allow a discussion. *(Interruptions)*... When there is full agreement in this House, why should we waste time? *(Interruptions)*... Let us bring it and pass it. *(Interruptions)*... You bring it and we will pass it. *(Interruptions)*...

SHRI ANAND SHARMA : Sir, if you allow me to say now. *(Interruptions)*... You are not *(Interruptions)*... I have to say something. *(Interruptions)*...

MR. DEPUTY CHAIRMAN : See, it is agreed to. *(Interruptions)*... What do you want to say? *(Interruptions)*...

SHRI ANAND SHARMA : Sir, are you going to take up the *(Interruptions)*...

MR. DEPUTY CHAIRMAN : Everybody has agreed. *(Interruptions)* Nobody is opposing. *(Interruptions)*... What do you want to say? *(Interruptions)*... No, no. I want to take up Zero Hour now. *(Interruptions)*... See, you do not want to say on this subject. *(Interruptions)*... I already said no blame game on this subject. *(Interruptions)*... Then, again you want to say. *(Interruptions)*... No, if on some other subject, I can allow it. *(Interruptions)*... Not on this. Everybody has agreed. Let us pass it. *(Interruptions)*...

SHRI ANAND SHARMA: Sir, I have not yet said anything. *(Interruptions)*... Sir, you do not even know what I have to say. *(Interruptions)*...

MR. DEPUTY CHAIRMAN: On this subject, you cannot be allowed. I have to take up Zero Hour. *(Interruptions)*...

SHRI ANAND SHARMA: Sir, at least, hear me. *(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay. What is your point? *(Interruptions)*... Then all of you go back. *(Interruptions)*... That is not permitted. *(Interruptions)*... See, displaying placards is against the rules. Please do not do that. *(Interruptions)*... Hon. LoP should ask them to go back. *(Interruptions)*... Please do not do that. *(Interruptions)*... Please do not do that. *(Interruptions)*... No, no *(Interruptions)*... I do not agree with that. Please go back. *(Interruptions)*... Please do not do that. *(Interruptions)*... No, no *(Interruptions)*... What do you want? *(Interruptions)*... Well, the Finance Minister has said that he is ready for discussion. What do you want? *(Interruptions)*... No, no. I do not agree. *(Interruptions)*... Now, Zero Hour - Shri Ritabrata Banerjee. *(Interruptions)*... What do you want? *(Interruptions)*... I can't hear you. *(Interruptions)*...

SHRI K.N. BALAGOPAL (Kerala): Sir, I have given notice under rule 170 ...*(Interruptions)*... in regard to Arunachal Pradesh. ...*(Interruptions)*... Sir, the time has not yet been fixed. ...*(Interruptions)*... When will it be taken up? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That will be admitted ...*(Interruptions)*... Time will be fixed ...*(Interruptions)*... That will be taken up by the Chairman. ...*(Interruptions)*... Time will be fixed. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... That is already admitted. ...*(Interruptions)*... The Chairman, in consultation with the Government, will fix the time. ...*(Interruptions)*... Shri Ritabrata Banerjee. ...*(Interruptions)*... Yes, you can speak. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : Sir, what is this going on? ...*(Interruptions)*... The Chair has already given a ruling. ...*(Interruptions)*... Sir, you stood up and gave a ruling. ...*(Interruptions)*... They are not obeying the Chair. ...*(Interruptions)*... Sir, this is totally unfair. ...*(Interruptions)*... This is totally unfair. ...*(Interruptions)*... This is...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Hon. Members, the Finance Minister has said that he is ready for discussion now. ...*(Interruptions)*... Then why do you raise this issue? Please give notice. ...*(Interruptions)*... There can be a discussion...*(Interruptions)*... I can understand you are agitated, if the Finance Minister is not agreeing for discussion. He is ready for discussion. ...*(Interruptions)*... Why do you do this? ...*(Interruptions)*... There is no justification. ...*(Interruptions)*... There is no justification for this. ...*(Interruptions)*... Hon. Members, displaying placards is against the rules. That is indiscipline. ...*(Interruptions)*... Please do not do that. ...*(Interruptions)*...

SHRI ANAND SHARMA: Sir, please listen to me. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Mr. Anand Sharma, I will allow you. Please ask them to go back. ...*(Interruptions)*... Mr. Anand Sharma, you want to speak! ...*(Interruptions)*... I will allow you. First control your Members. Ask them to go back. ...*(Interruptions)*... You are Deputy Leader. ...*(Interruptions)*... You are not controlling them. ...*(Interruptions)*... You are Deputy Leader and you are not controlling them. ...*(Interruptions)*... And you want me to allow you to speak! ...*(Interruptions)*...

SHRI ANAND SHARMA: Sir, our Members have given notices. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: First you control them and then I will allow you to speak. ...*(Interruptions)*... You stop them from shouting. ...*(Interruptions)*... Ask them not to display placards. ...*(Interruptions)*...

SHRI ANAND SHARMA: Sir, the LOP has spoken. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Ask them not to disrupt the House. ...*(Interruptions)*... No, no ...*(Interruptions)*... You want to speak ...*(Interruptions)*... But, first, you control your Members. ...*(Interruptions)*... You are Deputy Leader. First do that. ...*(Interruptions)*... I am not allowing you. ...*(Interruptions)*... I am not allowing you. ...*(Interruptions)*... I am not allowing you. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... You first control your Members and then you speak. ...*(Interruptions)*... I will allow you. ...*(Interruptions)*... How can you do this? You cannot have both. ...*(Interruptions)*... You want them to shout and you want to speak also! ...*(Interruptions)*... This cannot be. ...*(Interruptions)*... No. ...*(Interruptions)*...

SHRI ANAND SHARMA: Sir, so many notices are pending. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You ask them to go back. I will allow you. ...*(Interruptions)*... You are Deputy Leader of the Congress Party. Please ask them to go back. ...*(Interruptions)*... They are not obeying me. ...*(Interruptions)*... I cannot allow you to speak. ...*(Interruptions)*...

SHRI ANAND SHARMA: Sir, so many notices are pending. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Okay, ...*(Interruptions)*... Mr. Ritabrata Banerjee, do you want to speak now? ...*(Interruptions)*...

SHRI RITABRATA BANERJEE (West Bengal): How can I speak in this noise, Sir? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Shri Bhupinder Singh, will you speak on your Zero Hour mention? Speak now. ...*(Interruptions)*...

SHRI BHUPINDER SINGH: Sir, the Calling Attention motion on Polavaram project ...*(Interruptions)*... It is not listed ...*(Interruptions)*... Sir, the Calling Attention Motion was listed the other day and it was decided by the House that it would be discussed on Monday or Tuesday. ...*(Interruptions)*... Now, it is neither listed for today nor for tomorrow. ...*(Interruptions)*... It is not listed. ...*(Interruptions)*... Our Calling Attention motion on Polavaram is not listed. ...*(Interruptions)*... Sir, what is this? ...*(Interruptions)*... I am not speaking on the Zero Hour. ...*(Interruptions)*... This is not my Zero Hour mention ...*(Interruptions)*... I am on a point of order ...*(Interruptions)*... It is not to do with Zero Hour. ...*(Interruptions)*... Sir, I want your protection. ...*(Interruptions)*... Sir, please clarify ...*(Interruptions)*... on the Polavaram Calling Attention motion ...*(Interruptions)*... Will it be discussed? tomorrow? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will bring it to the notice of the Chairman. ...*(Interruptions)*...

SHRI BHUPINDER SINGH: Sir, you have to decide it. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: We will decide that. ...*(Interruptions)*... I will bring to his notice. ...*(Interruptions)*... I will bring it to the notice of the Chairman. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Mr. D. Raja, do you want to speak? ...*(Interruptions)*... No? Now, Shri Hanumantha Rao, do you want to raise your Zero Hour mention? ...*(Interruptions)*... Mr. Hanumantha Rao ...*(Interruptions)*... Now, Shri Shantaram Naik ...*(Interruptions)*... No? ...*(Interruptions)*... Shrimati Viplove Thakur ...*(Interruptions)*... No? Shri A.V. Swamy, you speak on your Zero Hour issue. ...*(Interruptions)*... Yes ...*(Interruptions)*....

MATTER RAISED WITH PERMISSION

Gaps in consultation and participation of stakeholders in formulation of New Education Policy

SHRI A.V. SWAMY (Odisha): Sir, this is regarding National Consultation for New Education Policy. ...*(Interruptions)*... The process of formulation of the findings into the national policy is scheduled to be completed by 31st December, 2015 ...*(Interruptions)*... assuming that the objective to ensure inclusive, participatory ...*(Interruptions)*... and holistic approach has been achieved. ...*(Interruptions)*... The entire process appeared to have been pushed too fast leaving wide gaps for effective participation of stakeholders across the country. ...*(Interruptions)*... The National Education Policy task force was constituted by Ministry of Human Resources Development on 27th February, 2015 ...*(Interruptions)*... to monitor the National Education Policy consultation process ...*(Interruptions)*... and review the draft National Education Policy. ...*(Interruptions)*... Drafting of the 2015 National Education Policy began in early November, 2015 ...*(Interruptions)*... and expected to be completed by 31st December, 2015 ...*(Interruptions)*... based on the main source of recommendations from the National Education Policy consultations, ...*(Interruptions)*... partially completed by States and Sub-State Units. ...*(Interruptions)*... The Ministry of Human Resource Development website shows that the vast majority of States have not completed their school ...*(Interruptions)*... or higher education consultations as evidenced from mygov. portal for public scrutiny. ...*(Interruptions)*... It is not known whether any of these recommendations will be incorporated in the draft National Education Policy. ...*(Interruptions)*... The draft Committee is given only two months' time to produce the draft copy of the National Education Policy ...*(Interruptions)*... which is too inadequate compared to earlier Kothari Committee Report ...*(Interruptions)*... that was circulated extensively by the State Governments and discussed